



The Legislative Assembly of Meghalaya (Members Salaries and Allowances) Act, 1972

Act 8 of 1972

Keyword(s):

Salary, Member of Legislative Assembly, Residential Accommodation, Conveyance, Profession, Travel

Amendments appended: 12 of 1980, 13 of 1980, 17 of 1981, 11 of 1985, 10 of 1988, 10 of 1991, 2 of 1996, 8 of 2002, 7 of 2004, 16 of 2011, 5 of 2015, 11 of 2016, 8 of 2017, 12 of 2017, 12 of 2019

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MEGHALAYA ACT 8 OF 1972

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS SALARIES AND
ALLOWANCES) ACT, 1972

(As passed by the Assembly)

(Received the assent of the Governor on the 15th May, 1972)

[Published in the Gazette of Meghalaya, Extraordinary, dated 15th May, 1972]

An

Act

**to determine the salaries and allowances of the members of the Legislative Assembly
of Meghalaya**

Be enacted by the Legislature of Meghalaya in the Twenty-third Year of the
Republic of India as follows:-

*Short title and
commencement.*

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972
(2) It shall be deemed to have come into force on the 21st day of January, 1972.

Definition

2. In this Act, "member" means a member of the Legislative Assembly of Meghalaya other than the Speaker and the Deputy Speaker of the Legislative Assembly, or a Minister.

Salaries

3. There shall be paid to each member during the whole of his term of office, a salary at the rate of rupees four hundred per mensem.

*By Act 7 (1974
w.e.f. 1-3.1974)*

Allowances

4. There shall be paid to each member-
 - (a) fixed travelling allowance of rupees two hundred and fifty per mensem ;
 - (b) for the number of days attended, a daily allowance at the rate of rupees twenty five if the member's attendance is required in connection with his duties as such member :
 - (c) travelling allowance at the rate applicable to a government servant of the senior grade under the Subsidiary Rules for journeys performed in connection with his duties as such member.

*Conveyance
Allowance*

5. There shall be paid to each member for the number of days attended a conveyance allowance at the rate of rupees five per day during the period, the Legislative Assembly is in session and during the period any of its committees hold its meetings.

*Medical treatment
and benefits.*

6. A member and the members of his family shall be entitled to such medical treatment and benefits as may be laid down by rules to be made, by Government.

Explanation 1. – For the purpose of this section the expression “the members of his family” shall mean and include such members as may be prescribed by rules.

Explanation 2. – Those who are entitled to free medical attendance and treatment may take the same from any registered physician of their choice – Allopathic, Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians are reimbursable.

*Power to make
rules*

7. The Government may, by notification, make rules to carry out the purposes of this Act and, in particular, may prescribe –

(a) the periods during which and the conditions subject to which daily allowance may be drawn and the circumstances in which such allowances may be withheld ;

(b) the conditions under which and the journeys for which travelling allowance shall be admissible;

(c) the facilities for medical attendance and treatment.

*Repeal of the
Meghalaya State
Ordinance of 1972*

8. The Legislative Assembly of the State of Meghalaya (Members’ Salaries and allowances) Ordinances, 1972 is hereby repealed.

MEGHALAYA ACT 12 OF 1980

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (FIRST AMENDMENT) ACT, 1980

(As passed by the Assembly)

[Received the assent of the Governor on 7th July, 1980]

(Published in the *Gazette of Meghalaya* Extraordinary, dated 9th July, 1980)

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-first year of the Republic of India as follows:-

Short title, and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (First Amendment) Act, 1980.

(2) It shall come into force at once.

Amendment of section 7 of Act 8 of 1972.

2. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (First Amendment) Act, 1972 (hereinafter referred to as the principal Act), the existing Section 7 shall be re-numbered as sub-section (1), and after Section 7 as so re-numbered the following shall be inserted as sub-section (2), namely:-

“(2) Such Rules may also be made to have retrospective effect”

Validation of Rules already made with retrospective effect.

3. All Rules made under the principal Act prior to the coming into force of this Act shall not be deemed to be invalid on ground only that the Rules were made to have retrospective effect.

MEGHALAYA ACT 13 OF 1980

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (SECOND AMENDMENT) ACT, 1980

(As passed by the Assembly)

[Received the assent of the Governor on 7th July, 1980]

(Published in the *Gazette of Meghalaya* Extraordinary, dated 9th July, 1980)

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-first year of the Republic of India as follows:-

Short title, and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Second Amendment) Act, 1980.

(2) It shall be deemed to have come into force on the first day of October, 1979.

Amendment of Section 4 of the Meghalaya Act 8 of 1972.

2. In Section 4, Clause (c), of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972, for the words "Senior Grade", the word and figure "Grade I" shall be substituted

MEGHALAYA ACT 17 OF 1981

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS SALARIES AND ALLOWANCES) (AMENDMENTS) ACT, 1981

(As passed by the Assembly)

[Received the assent of the Governor on the 30th October, 1981]

(Published in the *Gazette of Meghalaya*, Extraordinary dated the 1st December, 1981)

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-second Year of the Republic of India as follows:-

Short title
application and
commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Member's Salaries and Allowances) (Amendment) Act, 1981.

(2) It shall come into force at once.

Amendment of
Section 4 and 6A
of Act 8 of 1972.

2. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 as amended (hereinafter referred to as the principal Act)-

(a) In Section 4,

(i) in clause (a), for the words "three hundred" the words "four hundred and fifty" shall be substituted.

(ii) the full stop "(.)" occurring at the end of clause (c) shall be substituted by a semi-colon "(:)" and after clause (c) the following shall be added as a new clause (d), namely:-

"(d) a postage allowance of rupees one hundred per mensem,"

(b) in Section 6A for the words "one hundred" the words "two hundred" shall be substituted

Insertion of new section 6B.

3. In the principal act, after section 6A, the following section shall be inserted as section 6B, namely:-

“Travel concession,

6B. A member and the members of his family not exceeding five, shall during the term of office be entitled to Travel Concession for visiting any place in India, up to the maximum limit of ten thousand kilometres, by rail in first class accommodation.

Explanation- For the purpose of this Section,-

- (i) the expression “member” shall also include the Speaker, Deputy Speaker and a Minister;
- (ii) the expression “term of office” means the period beginning with the date of publication of the notification of election of the person as a member of the Legislative Assembly of Meghalaya and ending with the date on which his seat becomes vacant.”

MEGHALAYA ACT 11 OF 1985

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 24th July, 1985] (Published in the

Gazette of Meghalaya, Extraordinary, dated 25th July, 1985) **An**

Act

further to amend the legislative Assembly of Meghalaya (Members Salaries and Allowances) Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-Sixth Year of the Republic of India as follows:-

Short title and Commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members Salaries and Allowances) (Amendment) Act, 1985.

(2) It shall come into force on and from the 1st day of July, 1985.

Amendment of Section 3 of Act 8 of 1972.

2. In the Legislative Assembly of Meghalaya (Members Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act), Section 3, for the words, "rupees six hundred" the words "rupees" seven hundred and fifty" shall be substituted.

Amendment of Section 4.

3. In principal Act, in Section 4,-

(i) for the words "rupees four hundred and fifty" occurring in clause (a), the words "rupees six hundred" shall be substituted.

(ii) for the words "rupees forty" occurring in clause (b), the words "rupees fifty" shall be substituted.

(iii) the full-stop "(.)" at the end of clause (d), shall be substituted by semi-colon "(:)", and

(iv) after the existing clause (d), the following clause shall be inserted, namely:-

Amendment of
Section 5.

4. In the principal Act, in Section 5, for the words “rupees five” the words “rupees ten” shall be substituted.

Amendment of
Section 6

5. In the principal Act, for the existing Section 6, the following shall be substituted, namely:-

“Medical treatment and
attendance.

6. A member and members and members of his family shall be entitled to such facilities for medical attendance and treatment as may be prescribed by Rules made by the Government.

Explanation:- For the purpose of his Section the expression “the Members of his family” shall mean and include such Members as may be prescribed by Rules.”

Amendment of
Section 6A.

7. In the principal Act, in Section 6A, for the words “two hundred rupees” occurring in subsection (2), the words “three hundred rupees” shall be substituted.

The 16th September, 1988

No. LL(B) 150/85/21.- The following Act of the Meghalaya Legislative Assembly which received the assent of the Governor is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 1988

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) Act, 1988

(As passed by the Assembly)

[Received the Assent of the Governor on the 13th September, 1988]

(Published in the *Gazette of Meghalaya*, Extra-ordinary, dated 20th September, 1988)

An

Act

Further to amend the Legislative Assembly of Meghalaya (Members Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Thirty-ninth Years of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 1988 (2) It shall come into force on and from the 1 st day of August, 1988
Amendment of Section 3 of Act 8 of 1972	2	In Section 3 of the Legislative Assembly of Meghalaya (members' Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act), for the words "rupees seven hundred and fifty" the words "rupees two thousand" shall be substituted.
Amendment of Section 4 of Act 8 of 1972	3	In Section 4 of the principal Act- (i) The word "and occurring at the end of clause (ii) shall be deleted; (ii) At the end of clause (c), the full stop "(.)" shall be substituted by a semi-colon "(:)" and the word "and" be added immediately thereafter; and (iii) After clause (e) the following shall be inserted as new clause (f), namely-

‘(f) where he does not hold any office equivalent to that of a Minister, Secretariat allowance of rupees seven hundred and fifty per mensem with effect from the 1st day of September, 1988 subject to production of a certificate, if any as may by rules be prescribed.

Explanation- For the purpose of this clause Minister includes the Chief Minister, deputy Chief Minister, Minister of State and Deputy Minister”.

L. JYRWA,

Secretary to the Govt. Of Meghalaya,

Law (B) Department.

MEGHALAYA ACT 10 OF 1991

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1991

(As passed by the Meghalaya Legislative Assembly)

[Received the assent of the Governor on the 29th July, 1991](Published in the Gazette of Meghalaya, Extra-ordinary dated 30th July, 1991)

An

Act

Further to amend the Legislative Assembly of Meghalaya Member's Salaries and Allowances Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-second Year of the Republic of India as follows:-

Short title and commencement	1	<p>(1) This Act shall be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 1991</p> <p>(2) It shall be deemed to have come into force on the 1st April, 1991</p>
Insertion of new section in Act 8 of 1972.	2	<p>In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 (Act 8 of 1972), after section 6B, the following shall be inserted as new section 6C, namely-</p> <p>'Members holding other offices. "6C. Notwithstanding anything contained in this Act a member holding office which by Government order is equated to that of a Minister or Minister of State shall be paid the salary and other allowances and be entitled to the privileges and facilities as provided under the relevant Act, rules and orders for a Minister or, as the case may be, a minister of State and the provisions of sections 3,4,5,6 and 6A of this Act shall not apply to him;</p> <p style="text-align: center;">"Provided that for journeys performed in connection with any work pertaining to the legislative Assembly of Meghalaya travelling and daily allowances at rates admissible to him as a member shall be paid".</p>

The 16th January, 1996

No. LL(B) 150/85/128- The Legislative Assembly of Meghalaya (Members' Salaries) Amendment Act, 1995 is hereby published for general information.

MEGHALAYA ACT 2 OF 1996

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 16th January, 1996)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 16th January, 1996)

**THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS'
SALARIES AND ALLOWANCES) AMENDMENT ACT, 1995**

An

Act

Further to amend the Legislative Assembly of Meghalaya (Member' Salaries and Allowaances) Act, 1974.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

1. **Short title and commencement-**(1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Amendment Act, 1995
(2) It shall deemed to have come into force on the first day of December, 1995
2. **Insertion of a new section 6D in Act 8 of 1972-**In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972, after section 6C, the following new section 6D shall be inserted, namely:-

“6D Medical Allowance for Ex-member: - There shall be paid a medical allowance of rupees two hundered per mensem to a person who had served as Member for a period of not less than five years, whether conditions or not.

“provided that-

- (a) In the event of early of elections any person who had served as member for a period falling short of five years shall always be deemed to have serve for a complete period of five years if such period falls short by not more than three months; and
- (b) In computing the number of years the period during which the person had served as a Leader of the Opposition, Parliamentary Secretary, Minister or Speaker of the Legislative Assembly shall also be taken account.

3

“Explanation-For the purpose of this section ‘Minister’ includes the Chief Minister, deputy Chief Minister, a Minister of State and Deputy Minister and ‘Speaker’ includes the Deputy Speaker’.

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law Department.

No. LL(B) 148/45/71- The Legislative Assembly of Meghalaya (Member's Salaries and Allowances Act, 2002) (Act No. 8 of 2002) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2002

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 7th August, 2002)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 8th August, 2002)

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER'S SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2002

AN

ACT

Further to amend the Legislative Assembly (Member's Salaries and Allowances) Act 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty third Year of the Republic of India as follows:-

- | | |
|---|---|
| Short title and Commencement. | 1 (1) This Act may be called the Legislative Assembly of Meghalaya (Member's Salaries and Allowances) (Amendment) Act, 2002
(2) It shall be deemed to have come into force on and from the 1 st April, 2001 |
| Commission of Section 6D from Act 8 of 1972 | 2 In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 section 6D shall be omitted. |

L.M.SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department

The 13th August, 2004

No. LL(B) 148/85/106- The Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2004 (Act No. 7 of 2004) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2004

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 30th July, 2004

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 13th August, 2004)

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) Act, 2004

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Fifty fifth Year of the Republic of India as follows:-

- | | | |
|---|---|--|
| Short title and Commencement | 1 | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Amendment, 2004
(2) It shall come into force at once. |
| Amendment of Clause (c) of Section 4 of Act 8 of 1972 | 2 | In Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act) in clause (c) after the words "as such member"; the words 'but for the purpose if daily allowances within Meghalaya a member shall be paid rupees three hundred per day and outside Meghalaya rupees five hundred per day' shall be added. |
| Amendment of Section 5 of Act 8 of 1972 | 3 | In Section 5 of the principal Act, for the words "rupees ten" the words "rupees fifty" shall be substituted. |

L.M.SANGMA,
Deputy Secy. to the Govt. of Meghalaya,

Law Department

The 11th October, 2011.

No.LL(B)148/85/379.—The Legislative Assembly of Meghalaya (members' Salaries and Allowances) (Amendment) Act, 2011 (Act No. 16 of 2011) is hereby published for general information.

MEGHALAYA ACT NO. 16 OF 2011.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 7th October, 2011.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 10th October, 2011.

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2011

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-second Year of the Republic of India as follows: -

Short title and commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on and from 1st April, 2008.

Amendment of Act 8 of 1972.

2. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 -
 - (a) In section 3, for the words "rupees five thousand", the words "rupees twenty thousand" shall be substituted;
 - (b) In section 4, -
 - (i) In clause (a), for the words "rupees fifteen thousand", the words "rupees five thousand" shall be substituted;
 - (ii) In clause (f), for the words "rupees ten thousand", the words "rupees seven thousand" shall be substituted;
 - (c) In section 6A, in sub-section (2), for the words "rupees seven thousand", the words "rupees five thousand" shall be substituted.

L. M. SANGMA,
Secretary to the Government of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 29th September, 2015.

No.LL(B).148/85/405.—The Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2015 (Act No. 5 of 2015) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2015.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 29th September, 2015.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 29th September, 2015.

**THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES
(AMENDMENT) ACT, 2015**

An
Act,

further to amend the laws relating to the salaries and allowances of Ministers, Speaker, Parliamentary Secretaries, Leader of Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-sixth Year of the Republic of India as follows,-

Short title and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2015.

(2) It shall come into force on and from the 1st October, 2015.

Amendment of Act 2 of 1972

2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowance) Act 1972, for words "rupees forty nine thousand six hundred" and "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty" shall respectively be substituted.

Amendment of Act 4 of 1972

3. In the Meghalaya (Ministers' Salaries and Allowance) Act, 1972, in Section 2,-

(i) in clause (a), for the words "rupees fifty thousand", the words "rupees sixty four thousand" shall be substituted.

(ii) in clause (b), for the words "rupees forty nine thousand six hundred", the words "rupees sixty three thousand six hundred" shall be substituted.

(iii) in clause (c), for the words "rupees forty nine thousand two hundred and fifty", the words "rupees sixty three thousand two hundred and fifty" shall be substituted.

(iv) in clause (d), for the words "rupees forty eight thousand seven hundred and fifty", the words "rupees sixty two thousand seven hundred and fifty" shall be substituted.

(v) in clause (e), for the words "rupees forty eight thousand five hundred", the words "rupees sixty two thousand five hundred" shall be substituted.

**Amendment of
Act 8 of 1972****4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act 1972,-**

(a) In Section 3, for the words " rupees twenty thousand", the words " rupees thirty four thousand" shall be substituted;

(b) In Section 4,-

(i) in clause (b) for the words " rupees two hundred", the words "rupees six hundred" shall be substituted.

(ii) in clause (c) for the words "rupees three hundred" and "rupees five hundred", the words "rupees five hundred" and "rupees eight hundred" shall respectively be substituted;

(c) the existing Section 6B shall be substituted by the following new section, namely,-

" 6B. (1) A member along with any one of his family member shall be entitled to travel concession only once in every year for visiting to any one place in India by air by shortest air route.

(2) A member along with his family member not exceeding five shall be entitled to travel concession only once during the term of his office for visiting to any one place in India by rail in first class accommodation by shortest rail route."

**Amendment of
Act 6 of 1983****5. In Section 3 of the Meghalaya Legislative Assembly (Leader of Opposition) (Salaries and Allowance) Act, 1983 for the words "rupees forty nine thousand two hundred fifty" the words " rupees sixty three thousand two hundred and fifty" shall be substituted.**

L. M. SANGMA,

Special Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 27th September, 2016.

No.LL(B).148/85/430.—The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2016 (Act No. 11 of 2016) is hereby published for general information.

W. KHYLLEP,

Secretary to the Govt. of Meghalaya,
Law Department.

W. KHYLLEP,

Secretary to the Govt. of Meghalaya,

Law Department.

MEGHALAYA ACT NO. 11 OF 2016.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th September, 2016.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th September, 2016.

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2016

An

Act

further to amend the laws relating to the salaries and allowances of the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act, 1972.

Be it enacted by the Legislative of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows,-

Short title and commencement

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2016.

(2) It shall come into force on such date as the State Government from 1st October, 2016.

Amendment of Section 4 of Act 8 of 1972

2. In Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowance) Act, 1972, in existing clause (b) after the existing last word "**members**", occurring in the fifth line, the comma (,) shall be added and the following words shall also be added, namely,-

"including in the various Committees of the Legislative Assembly".

W. KHYLLEP,

Secretary to the Govt. of Meghalaya,
Law Department.



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EXTRAORDINARY

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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 18th April, 2017.

No.LL(B)148/85/448.—The Meghalaya Legislators Salaries and Allowances (Amendment) Act, 2017 (Act No. 8 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2017.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 17th April, 2017.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 18th April, 2017.

**THE MEGHALAYA LEGISLATORS SALARIES AND ALLOWANCES (AMENDMENT)
ACT, 2017**

An

Act

further to amend the laws relating to the salaries and allowances of Chief Minister, Deputy Chief Ministers, Speaker, Ministers, Deputy Speaker, Leader of Opposition, Government Chief Whip, Opposition Chief Whip, Government Deputy Chief Whip and the Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-eight Year of the Republic of India as follows,-

- | | |
|--------------------------------------|--|
| Short title and Commencement. | <p>1. (1) This Act may be called the Meghalaya Legislators' Salaries and Allowances (Amendment) Act, 2017.</p> <p>(2) It shall come into force from 1st January, 2017.</p> |
| Amendment of Act 2 of 1972 | <p>2. In Section 2 of the Legislative Assembly of Meghalaya (Speaker and Deputy Speaker Salaries and Allowances) Act 1972, for the words "rupees sixty three thousand six hundred" and "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh eight thousand" and "rupees one lakh six thousand" respectively shall be substituted.</p> |
| Amendment of Act 4 of 1972 | <p>3. In Section 2 of the Meghalaya (Ministers' Salaries and Allowances) Act 1972,</p> <p>(i) in clause (a), for the words "rupees sixty four thousand", the words "rupees one lakh nine thousand" shall be substituted;</p> <p>(ii) in clause (b), for the words "rupees sixty three thousand six hundred", the words "rupees one lakh seven thousand five hundred" shall be substituted;</p> <p>(iii) in clause (c), for the words "rupees sixty three thousand two hundred and fifty", the words "rupees one lakh seven thousand" shall be substituted;</p> <p>(iv) in clause (d), for the words "rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted;</p> <p>(v) in clause (e), for the words " rupees sixty two thousand seven hundred and fifty", the words "rupees one lakh six thousand" shall be substituted.</p> |

**Amendment of
Act 8 of 1972**

4. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972, hereinafter referred as the principal Act,-
 - (a) in Section 3 of the principal Act, for the words "rupees thirty four thousand", the words "rupees sixty thousand" shall be substituted;
 - (b) in Section 4 of the principal Act,-
 - (i) in clause (a) for the words "rupees five thousand", the words "rupees fifteen thousand" shall be substituted;
 - (ii) the existing clause (d) shall be substituted by new clause as follows, namely,-
 - (iii) the clause (e) for the words "rupees three thousand " the words "rupees ten thousand" shall be substituted.
 - (iv) in clause (f) for the words "rupees seven thousand " the words "rupees fourteen thousand" shall be substituted.
 - (c) in Section 5A for the words "rupees six thousand" the words "rupees twelve thousand" shall be substituted.
 - (d) the existing Section 6A of the principal Act shall be deleted.

**Amendment of
Act 6 of 1983**

5. In Section 3 of the Meghalaya Legislative Assembly (Leader of the Opposition) (Salary and Allowances) Act 1983, for the words "rupees sixty three thousand two hundred fifty", the words "rupees one lakh seven thousand" shall be substituted.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.



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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 28th December, 2017.

No.LL(B)148/85/33. - The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2017 (Act No. 12 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 12 OF 2017

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 21st December, 2017

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 28th December, 2017.

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2017

**An
Act**

to further amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972;

Be it enacted by the Legislatures of the state of Meghalaya in the Sixty-eighth Year of the Republic of India as follows :-

- Short title and commencement** 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2017.
- (2) It shall come into force from 1st January, 2017.
- Amendment of Section 4 of Act No. 8 of 1972** 2. In Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 hereinafter referred to as the principal Act, the following clauses shall be amended, namely,-
- (1) in clause (a), for the words "rupees fifteen thousand" existing therein, the words "rupees twelve thousand" shall be substituted.
- (2) for the existing clause (d), a new clause (d) shall be substituted as follows, namely,-
- “(d) the postage and telephone allowance shall be paid to members an amount of rupees six thousand per month”.
- (3) in clause (e), for the words "rupees ten thousand" appearing therein the words "rupees five thousand" shall be substituted.
- (4) in clause (f), for the words "rupees fourteen thousand" appearing therein the words "rupees twelve thousand" shall be substituted.
- Amendment of Section 5A of Act No. 8 of 1972** 3. In Section 5A of the principal Act for the words "rupees twelve thousand" appearing therein the words "rupees ten thousand" shall be substituted.
- Repeal and savings** 4. (1) The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Ordinance, 2017 (Meghalaya Ordinance No. 2 of 2017) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

W. KHYLLEP,

Secretary to the Government of Meghalaya,
Law Department.



The Gazette of Meghalaya
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No. 310

Shillong, Tuesday, October 15, 2019

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PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 15th October, 2019.

No.LL(B).148/85/Pt/43.—The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2019 (Act No. 12 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 12 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10th October, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 15th October, 2019.

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 2019

An

ACT

further to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972;

Be it enacted by the Legislature of the State of Meghalaya in the seventieth year of the Republic of India as follows :-

- | | |
|--|--|
| 1. Short title and commencement. | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2019. |
| | (2) It shall come into force from the date of notification in the official Gazette. |
| 2. Amendment of Section 4 of Act No. 8 of 1972. | In clause (b) of Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 hereinafter referred to as the principal Act, for the words "rupees six hundred" appearing therein, the words "rupees One thousand two hundred" shall be substituted. |

S. KHARLYNGDOH,
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.